



IN THE HIGH COURT OF ORISSA, CUTTACK

TRP(C) No.210 of 2026

CNR No. ODHCO10523792026

Chinubala Mandal @ Das Petitioner

-Versus-

Paramananda Das Opposite Party

For Petitioner : Mr. A.S. Paul, Advocate

For Opposite Party : Mr. J. Panda, Advocate

CORAM: JUSTICE SANJAY KUMAR MISHRA

Date of Hearing & Judgment: 24.09.2026

S.K. MISHRA, J.

1. This transfer petition has been preferred by the Petitioner-wife under Section 24 of Civil Procedure Code, 1908 for transfer of proceeding in C.P. No.30 of 2026, pending in the Court of learned Judge, Family Court, Bhawanipatna, to the Court of learned Judge, Family Court, Khordha on the grounds detailed in the transfer petition.

2. Though the Opposite Party-Husband, being noticed, has appeared in the present case, but no written objection has been



filed till date opposing to the prayer for transfer. However, on consent of the learned Counsel for the parties, the matter is taken up for hearing and disposal at the stage of admission, permitting the learned Counsel for the Opposite Party-Husband to have his oral objection to such prayer made in the transfer petition.

3. Reiterating the grounds urged in the transfer petition, learned Counsel for the Petitioner submits, in view of the grounds urged in the transfer petition, so also settled position of law, the Petitioner, being a deserted lady, the prayer made in the transfer petition deserves consideration.

4. On being asked, learned Counsel for the Opposite Party submits, as per the instruction received from the Opposite Party-Husband, he has no objection to the prayer for transfer. He also admits that, at the instance of the Petitioner, Cr.P. No.46 of 2026 is pending before the Court of learned Judge, Family Court, Khordha for maintenance, in which case his client has appeared. It would be rather convenient for his client to participate in both the proceedings before the same Court at Khordha. However, he submits that his client is at present serving as a Clerk in C.D.M.O. Office, Bhawanipatna. He being a Government



employee, may face difficulty to attend the proceedings on each date before the learned Judge, Family Court, Khordha by taking leave. That apart, taking frequent leave also may affect the official responsibilities assigned to him. Hence, he prays to permit his client to appear through virtual mode.

5. In view of the submissions made by the learned Counsel for the Petitioner, pleadings made in the transfer petition and the concession made by the learned Counsel for the Opposite Party-Husband, this Court is inclined to allow the prayer made in the transfer petition.

6. Accordingly, the learned Judge, Family Court, Bhawanipatna is directed to transmit the case record in C.P. No.30 of 2026 to the Court of learned Judge, Family Court, Khordha at the earliest, preferably, within a period of seven days from the date of production of certified copy of this Judgment.

7. On receiving the case record in C.P. No.30 of 2026 from the Court of learned Judge, Family Court, Bhawanipatna, the Court of learned Judge, Family Court, Khordha shall re-register the said case, if so required, and proceed further in accordance



with law giving due opportunity to both the parties and shall try to conclude the said proceeding at the earliest.

8. Since Cr.P. No.46 of 2026 is also pending before the self same Court at Khordha, for convenience of the parties, the learned Judge, Family Court, Khordha is requested to post both C.P. No.30 of 2026 and Cr.P. No.46 of 2026 to a common date and proceed simultaneously in both the said proceedings.

9. It is made clear that the Opposite Party-Husband will be at liberty to appear before the Court of learned Judge, Family Court, Khordha through virtual mode, with due permission of the concerned Court, in case he faces any difficulty on any date to appear physically before the said Court.

10. The learned Judge, Family Court, Khordha is requested to explore the facility of video conferencing available in the said Court and allow the Opposite Party-Husband to appear through video conferencing mode, following the guidelines prescribed under the “High Court of Orissa and District Courts Use of Electronic Communication and Audio-Video Electronic Means Rules, 2025”.

11. However, on the dates of effective hearing, i.e., for examination and cross-examination of witness(es) and other



purposes, for which his presence may be required by the Court and if it is so ordered, the Opposite Party so also his witness(es), if any, shall remain physically present before the learned Judge, Family Court, Khordha.

12. To avoid delay and notice, both the parties are directed to make a query themselves or through their Counsels from the Court of learned Judge, Family Court, Khordha to ascertain the date and purpose of posting of C.P. No.30 of 2026 and participate in the said proceeding.

13. Both the parties are further directed not to seek for unnecessary adjournments and cooperate with the learned Judge, Family Court, Khordha for early disposal of C.P. No.30 of 2026, as directed above.

14. With the said observation and direction, the transfer petition stands allowed and disposed of.

15. Office is directed to communicate a copy of this Judgment to the Court of learned Judge Family Court, Bhawanipatna, so also the Court of learned Judge, Family Court, Khordha enabling the said Courts to act in terms of the observations made above.



16. Interim order dated 19.08.2026 passed in I.A. No.269 of 2026 stands vacated. I.A. stands disposed of accordingly.

Urgent certified copy of this Judgment be granted on proper application as per rules.

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S.K. Mishra, J.

Orissa High Court, Cuttack.

Dated, 24th September, 2026/ Banita

Signature Not Verified
Digitally Signed
Signed by: BANITA PRIYADARSHINI PALEI
Designation: SR. STENOGRAPHER
Reason: AUTHENTICATION
Location: HIGH COURT OF ORISSA, CUTTACK
Date: 25-Sep-2026 18:37:50